

SCHEDULE II
FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF PRESSCOM PRODUCTS PRIVATE LIMITED [CIN: U29199TZ1995PTC008665]

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	PRESSCOM PRODUCTS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	02-12-1998
3.	Authority under which corporate debtor is incorporated / registered	ROC Coimbatore
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U29199TZ1995PTC008665
5.	Address of the registered office and principal office (if any) of corporate debtor	PLOT NO 69 BSIPCOT INDUSTRIAL COMPLEX PHASE II, HOSUR, Tamil Nadu, India - 635109
6.	Date of closure of Insolvency Resolution Process	02/05/2023
7.	Liquidation commencement date of corporate debtor	26/03/2026 [order came into knowledge of liquidator on 11/04/2026]
8.	Name and registration number of the insolvency professional acting as liquidator	SANJAY MEHRA Registration Number: IBBI/IPA-001/ IP-P01818/2019-20/12784
9.	Address and e-mail of the liquidator, as registered with the Board	B-11, Third Floor, Geetanjali Enclave, Opp Aurbindo College, New Delhi-110017 sanjay.mehra64@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	B-11, Third Floor, Geetanjali Enclave, Opp Aurbindo College, New Delhi-110017 cirppresscom@gmail.com
11.	Last date for submission of claims	11/05/2026

Notice is hereby given that the National Company Law Tribunal, Chennai Bench has ordered the commencement of liquidation of the **Presscom Products Private Limited** on 26th March, 2026 [The order came into knowledge of liquidator on 11/04/2026].

The stakeholders of **Presscom Products Private Limited** are hereby called upon to submit their claims with proof **on or before 11TH MAY, 2026**, to the liquidator at the address mentioned against item no. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Sd/-

SANJAY MEHRA

Liquidator of Presscom Products Private Limited

IBBI Registration No. IBBI/IPA-001/ IP-P01818/2019-20/12784

Date: 16th April, 2026

Place: New Delhi



OMKARA
ASSETS RECONSTRUCTION PVT. LTD.

CIN: U67100TZ2014PTC020363
Corporate Office: Kohinoor Square, 47th Floor, N.C. Kelkar Marg R. G. Gadkari Chowk, Dadar (West), Mumbai - 400028
Registered Office address: No. 9, M.P. Nagar, 1st Street, Kongu nagar Extension, Tirupur - 641607
Email: vm.divakaran@omkaraarc.com
Authorised Officer : Mobile No.: +91-93446 84194 / 98840 62068 / 99623 33307

[Appendix - IV-A] [See proviso to rule 8 (6) r/w 9(1)]
PUBLIC NOTICE FOR E-AUCTION SALE OF IMMOVABLE PROPERTY
E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("SARFAESI Act") read with proviso to Rule 8 (6) r/w 9(1) of the Security Interest (Enforcement) Rules, 2002.
Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) and Mortgagor(s) that the below described immovable property(ies) mortgaged/ charged to the Secured Creditor, possession of which has been taken by the Authorised Officer of Omkara Assets Reconstruction Pvt Ltd (OARPL) is proposed to be sold by e-auction. Further, Omkara Assets Reconstruction Pvt Ltd (OARPL) (acting in its capacity as Trustee of Omkara PS 06/2021-22 Trust) has acquired entire outstanding debts of the below accounts vide Assignment Agreement dated 25.06.2021 from IndusInd Bank Limited (IBL) (Assignor Bank) along with underlying security from assignor Bank. Accordingly, OARPL has stepped into the shoes of assignor Bank and empowered to recover the dues and enforce the security. The Authorized Officer of OARPL took over the possession of the below mentioned secured property. The Authorized Officer of OARPL hereby intends to sell the below mentioned secured property for recovery of dues. The property shall be sold in exercise of rights and powers under the provisions of sections 13 (2) and (4) of SARFAESI Act; on "As is where is", "As is what is", "Whatever there is" and "Without recourse Basis" for recovery of amount shown below in respective column due to OARPL as Secured Creditor from respective Borrower and Co-Borrower(s). Details of the Borrower(s)/Guarantor(s)/Mortgagor(s), Securities, Owner, Outstanding Dues, Date of Demand Notice sent under Section 13(2), Possession Date, Reserve Price, Bid Increment/Amount, Earnest Money Deposit (EMD), Date & Time of Inspection are given hereunder:

Name of Borrower & Co Borrower	MR. N Elango (Borrower) and Mrs. Aruna E (Coborrower)
Details of the Secured Asset	
Property of Mr. N Elango, S/o Mr. T G Nithyanandam, Sale Deed Document No.4845/2005, dated 01.12.2005 of SRO, Kodambakkam All that piece and parcel of Residential Flat, bearing Flat No. E, Ground Floor, Priya Apartments, Old Door No.105, New Door No.192, (as per the property tax assessment Door No.105A/6), Rangarajapuram Main Road, Kodambakkam, Chennai – 600024, having built up area of 500 Sq.ft of Undivided Share of Land, out of the total land admeasuring 3 Ground and 744 Sq.ft, comprised is T S No.34, Block No.44 situated at No.109, Puliyur Village, Egmore-Nungambakkam Taluk, Chennai District and bounded on the North by: Land and premises bearing Door No.104, Rangarajapuram Road, Kodambakkam, Chennai – 24, comprised in T S No.33, Block No.44, South by: Land and premises bearing Door No.106, Rangarajapuram Road, Kodambakkam, Chennai – 24, comprised in T S No.35/1 and 35/6, East by: Land and premises bearing Door No.3 and 4, Buddha Street, Kodambakkam, Chennai – 24, comprised in T S No.36, Block No.44, West by: The property owned by Mrs. Zita Auliah and Others. Situated within the Sub Registration District of Kodambakkam and Registration, District of Central Chennai.	
Owner of the property:	Mr. N Elango, S/o Mr. T G Nithyanandam
13(2) Notice Date	Physical Possession Date
20.04.2022	31.12.2025
Outstanding dues as on 15.04.2026	
Rs.37,42,152/ (Rs. Thirty-Seven Lakhs Forty-Two Thousand One Hundred Fifty-Two Only)	
Reserve Price	EMD – 10% of the Reserve Price
Rs.33,00,000/- (Rupees Thirty-Three Lakhs)	Rs. 3,30,000/- (Rupees Three Lakhs Thirty Thousand Only)
Bid Increment Amt	Date & Time of Inspection of Property
Rs.20,000/- (Rupees Twenty Thousand Only)	With prior appointment from the authorised officer, mobile nos. as mentioned in the heading
Account Details	
Account No.: 344905001084, Name of the Beneficiary: Omkara PS 06/2021-22 Trust, Bank Name: ICICI Bank, Branch: Bandra (E) Mumbai, IFSC Code: ICIC0003449	
Date of E-Auction & Time	
20th May 2026 (Wednesday) Between 12.00 Noon and 1.00 P.M.	
Last date and time for submission of bid letter of participation/KYC Document/Proof of EMD	
18th May 2026 (Monday) before 04.00 PM	

TERMS & CONDITION OF THE AUCTION: For detailed terms and conditions of the sale please refer to the link provided in Secured Creditor's (OARPL) website i.e. <http://omkaraarc.com/auction.php> or website of service provider i.e. <https://www.bankauctions.com>
STATUTORY NOTICE FOR SALE UNDER Rule 8(6) r/w 9(1) OF SECURITY INTEREST (ENFORCEMENT) RULES, 2002
This notice is also a mandatory notice of not less than 30 (Thirty) days to the Borrower(s) of the above loan account under Rule 8(6) r/w 9(1), of Security Interest (Enforcement) Rule, 2002 and provisions of Securitization & Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, informing them about holding of auction/sale through e-auction on the above referred date and time with an advice to redeem the assets if so desired by them, by paying the outstanding dues as mentioned herein above together with further interest from 16.04.2026 and all costs charges and expenses any time before the closure of the Sale. In case of default in payment, the property shall at the discretion of the Authorized Officer/Secured Creditor be sold through any of the modes as prescribed under Rule 8 (5) of Security Interest (Enforcement) Rule, 2002.

Date: 16-04-2026
Place: Chennai

(V.M. Divakaran), Authorized Officer,
Mobile No: 99623 33307
Omkara Assets Reconstruction Pvt Ltd.
(acting in its capacity as Trustee of Omkara PS 06/2021-22 Trust)



OMKARA
ASSETS RECONSTRUCTION PVT. LTD.

CIN: U67100TZ2014PTC020363
Corporate Office: Kohinoor Square, 47th Floor, N.C. Kelkar Marg R. G. Gadkari Chowk, Dadar (West), Mumbai - 400028
Registered Office address: No. 9, M.P. Nagar, 1st Street, Kongu nagar Extension, Tirupur - 641607
Email: vm.divakaran@omkaraarc.com
Authorised Officer : Mobile No.: +91-93446 84194 / 98840 62068 / 99623 33307

[Appendix - IV-A] [See proviso to rule 8 (6) r/w 9(1)]
PUBLIC NOTICE FOR E-AUCTION SALE OF IMMOVABLE PROPERTY
E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("SARFAESI Act") read with proviso to Rule 8 (6) r/w 9(1) of the Security Interest (Enforcement) Rules, 2002.
Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) and Mortgagor(s) that the below described immovable property (ies) mortgaged/ charged to the Secured Creditor, possession of which has been taken by the Authorised Officer of Omkara Assets Reconstruction Pvt Ltd (OARPL) is proposed to be sold by e-auction. Further, Omkara Assets Reconstruction Pvt Ltd (OARPL) (acting in its capacity as Trustee of Omkara PS 33/2020-21 Trust) has acquired entire outstanding debts of the below accounts vide Assignment Agreement dated 30.03.2021 from M/s. Edelweiss Housing Finance Limited (Assignor Company) along with underlying security from assignor company. Accordingly, OARPL has stepped into the shoes of assignor company and empowered to recover the dues and enforce the security. The Authorized Officer of OARPL hereby intends to sell the below mentioned secured property (ies) for recovery of dues. The property (ies) shall be sold in exercise of rights and powers under the provisions of sections 13 (2) and (4) of SARFAESI Act; on "As is where is", "As is what is", "Whatever there is" and "Without recourse Basis" for recovery of amount shown below in respective column due to OARPL as Secured Creditor from respective Borrower(s) and Co-Borrower(s) shown below. Details of the Borrower(s)/Guarantors/ Mortgagors, Securities, Owner, Outstanding Dues, Date of Demand Notice sent under Section 13(2), Possession Date, Reserve Price, Bid Increment/Amount, Earnest Money Deposit (EMD), Date & Time of Inspection are given as under:

Name of Borrower & Co Borrower	MR. D. Dharmalingam (Borrower); Mrs. D. Renuga and Mr. D. Vallarasan (Coborrowers) Mr. K. Mahadevan (Guarantor)
Details of the Secured Asset: Property belonging to Mr. D. Dharmalingam S/o. Mr. Duraisamy Document No.1462/2014 dt.26.03.2014-SRO Konnur All that piece and parcel of the property situated at Tiruvallur District, Ambattur Taluk, now within the limits of Chennai Metropolitan Development Authority Chennai Urban Development Project II Tamil Nadu Housing Board MOGAPPAR WEST SCHEME, Mogappair West, Chennai 600037 comprised in Survey No.500 Part of Mogappair Village, "J.J. Nagar" Block No.3, "A2" Type Plot No.724 admeasuring 390 Sq feet together with Building and bounded on the North by: Plot No.3/925, South by: 16 Feet wide Road; East by: Plot No.3/723; West by: Plot No.3/725; Measuring East to West on the Northern side: 13 feet East to West on the Southern side: 13 feet North to South on the Eastern side: 30 feet North to South on the Western side: 30 feet. In all measuring an extent of 390 sq feet plot and the building thereon in Ground floor and First Floor and situated within the Registration District of Chennai North and Sub Registration District of Konnur, Chennai.	
Owner of the property:	Mr. D. Dharmalingam S/o. Mr. Duraisamy
13(2) Notice Date	Possession Date
14.10.2022	28.02.2026
Outstanding dues as on 15-04-2026	
Rs. 81,53,619/- (Rs. Eighty-One Lakhs Fifty-Three Thousand Six Hundred Nineteen Only)	
Reserve Price: Rs.38,00,000/- (Rupees Thirty-Eight Lakhs Only)	EMD – 10% of the Reserve Price
Rs.3,80,000/ (Rupees Three Lakhs Eighty Thousand Only)	Rs.38,00,000/- (Rupees Twenty Thousand Only)
Bid Increment Amt: Rs.20,000/- (Rupees Twenty Thousand Only)	Date & Time of Inspection of Property
With prior appointment from the authorised officer, mobile nos. as mentioned in the heading	
Account Details	
Account No.: 344905001015 Name of the Beneficiary: Omkara PS 33/2020-21 Trust, Bank Name: ICICI Bank, Branch: BKC Mumbai, IFSC Code: ICIC0003449	
Date of E-Auction & Time	
20th May 2026 (Wednesday) between 11.00 AM and 12.00 Noon	
Last date and time for submission of bid letter of participation/KYC Document/Proof of EMD	
18th May 2026 (Monday) before 04.00 PM	

TERMS & CONDITION OF THE AUCTION: For detailed terms and conditions of the sale please refer to the link provided in Secured Creditor's (OARPL) website i.e. <http://omkaraarc.com/auction.php> or website of service provider i.e. <https://www.bankauctions.com>
STATUTORY NOTICE FOR SALE UNDER Rule 8(6) r/w 9(1) OF SECURITY INTEREST (ENFORCEMENT) RULES, 2002
This notice is also a mandatory notice of not less than 30 (Thirty) days to the Borrower(s) of the above loan account under Rule 8(6) r/w 9(1), of Security Interest (Enforcement) Rule, 2002 and provisions of Securitization & Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, informing them about holding of auction/sale through e-auction on the above referred date and time with an advice to redeem the assets if so desired by them, by paying the outstanding dues as mentioned herein above together with further interest from 16.04.2026 and all costs charges and expenses any time before the closure of the Sale. In case of default in payment, the property (ies) shall at the discretion of the Authorized Officer/Secured Creditor be sold through any of the modes as prescribed under Rule 8 (5) of Security Interest (Enforcement) Rule, 2002.

Date: 16.04.2026
Place: Chennai

(V.M. Divakaran)
Mobile No.99623 33307
Authorized Officer,
Omkara Assets Reconstruction Pvt Ltd.
(Acting in its capacity as Trustee of Omkara PS 33/2020-21 Trust)



OMKARA
ASSETS RECONSTRUCTION PVT. LTD.

CIN: U67100TZ2014PTC020363
Corporate Office: Kohinoor Square, 47th Floor, N.C. Kelkar Marg R. G. Gadkari Chowk, Dadar (West), Mumbai - 400028
Registered Office address: No. 9, M.P. Nagar, 1st Street, Kongu nagar Extension, Tirupur - 641607
Email: vm.divakaran@omkaraarc.com
Authorised Officer : Mobile No.: +91-93446 84194 / 98840 62068 / 99623 33307

[Appendix - IV-A] [See proviso to rule 8 (6) r/w 9(1)]
PUBLIC NOTICE FOR E-AUCTION SALE OF IMMOVABLE PROPERTIES
E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("SARFAESI Act") read with proviso to Rule 8 (6) r/w 9(1) of the Security Interest (Enforcement) Rules, 2002.
Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) and Mortgagor(s) that the below described immovable property(ies) mortgaged/ charged to the Secured Creditor, possession of which has been taken by the Authorised Officer of Omkara Assets Reconstruction Pvt Ltd (OARPL) is proposed to be sold by e-auction. Further, Omkara Assets Reconstruction Pvt Ltd (OARPL) (acting in its capacity as Trustee of Omkara PS 06/2021-22 Trust) has acquired entire outstanding debts of the below accounts vide Assignment Agreement dated 25.06.2021 from IndusInd Bank Limited (IBL) (Assignor Bank) along with underlying security from assignor Bank. Accordingly, OARPL has stepped into the shoes of assignor Bank and is empowered to recover the dues and enforce the security. The Authorized Officer of OARPL took over the possession of the below mentioned secured property(ies). The Authorized Officer of OARPL hereby intends to sell the below mentioned secured property for recovery of dues. The property shall be sold in exercise of rights and powers under the provisions of sections 13 (2) and (4) of SARFAESI Act; on "As is where is", "As is what is", "As is what is", and "Whatever there is" and "Without recourse Basis" for recovery of amount shown below in respective column due to OARPL as Secured Creditor from respective Borrower and Co-Borrower(s). Details of the Borrower(s)/Guarantor(s)/Mortgagor(s), Securities, Owner, Outstanding Dues, Date of Demand Notice sent under Section 13(2), Possession Date, Reserve Price, Bid Increment/Amount, Earnest Money Deposit (EMD), Date & Time of Inspection are given hereunder:

Sr. No.	Borrower/Co-Borrower / Guarantors /Date of Demand Notice u/s 13(2) of SARFAESI Act / Date of Physical Possession	Owner of the property	Details of the Secured Asset	Nature of Property	Outstanding amount as on 15.04.2026	Reserve Price/ Bid increment	EMD-10% of the Reserve Price	Inspection Date/Time
LOT 1	M/s. Hot Chips Enterprises / Mr. V Pradeesh / Mrs. Vasudevan Ponmudi 13(2) Demand notice dated 20.04.2022 Physical Possession dated 10.02.2026	Mr. V Pradeesh, S/o Mr. R Vasudevan	Property No.1 of Mr. V Pradeesh, S/o Mr. R Vasudevan, Sale Deed Document No.427/2008, dated 28.01.2008 of SRO, Virugambakkam All that piece and parcel of Residential Flat, bearing Flat No. F, 1st Floor, Union Nest Apartments, Plot Nos.38 & 39, Saraswathi Nagar, 2nd Street, Nerukundram, Chennai – 600 092, having built up area measuring 494 Sq. Ft. together with 494/3875 Sq. Ft. of Undivided Share of Land, out of total extent admeasuring 2400 Sq. Ft, comprised in S Nos. 122/1 and 2, as per Patta S No.122/9, situated in Nerukundram Village, Ambattur Taluk, Tiruvallur District and bounded on the North by:Property in S No.122, South by: Property in S No.122, East by: Property belongs to Mrs. A Neela Ammal in S No.122 West by:20 Feet Wide Road Situated within the Sub Registration District of Virugambakkam and Registration District of Chennai South	Residential Flat	Rs.59,56,903 (Rs. Fifty-Nine Lakh Fifty-Six Thousand Nine Hundred Three Only)	Rs 21,00,000 (Rs. Twenty-One Lakhs Only) Bid increment amount: Rs.15,000 (Rs. Fifteen Thousand)	Rs.2,10,000 (Rs. Two Lakh Ten Thousand Only)	By prior appointment with the Authorised Officer on Mobile Nos given above
LOT 2	M/s. Hot Chips Enterprises / Mr. V Pradeesh / Mrs. Vasudevan Ponmudi 13(2) Demand notice dated 20.04.2022 Physical Possession dated 10.02.2026	Mr. V Pradeesh, S/o Mr. R Vasudevan	Property No.2 of Mr. V Pradeesh, S/o Mr. R Vasudevan, Sale Deed Document No.428/2008, dated 28.01.2008 of SRO, Virugambakkam All that piece and parcel of Residential Flat, bearing Flat No. E, 1st Floor, Union Nest Apartments, Plot Nos.38 & 39, Saraswathi Nagar, 2nd Street, Nerukundram, Chennai – 600092, having built up area measuring 500 Sq.ft, together with 500/3875 Sq.ft of Undivided Share of Land, out of total extent admeasuring 2400 Sq.ft, comprised in S Nos. 122/1 and 2, as per Patta S No.122/9, situated in Nerukundram Village, Ambattur Taluk, Tiruvallur District and bounded on the North by:Property in S No.122 South by: Property in S No.122 East by: Property belongs to Mrs. A Neela Ammal in S No.122 West by: 20 Feet Wide Road, Situated within the Sub Registration District of Virugambakkam and Registration District of Chennai South	Residential Flat	Rs.59,56,903 (Rs. Fifty-Nine Lakh Fifty-Six Thousand Nine Hundred Three Only)	Rs 21,50,000 (Rs. Twenty-One Lakhs Fifty Thousand Only) Bid increment amount: Rs.15,000 (Rs. Fifteen Thousand)	Rs.2,15,000 (Rs. Two Lakh Fifteen Thousand Only)	By prior appointment with the Authorised Officer on Mobile Nos given above

Account No.: 344905001084, Name of the Beneficiary: Omkara PS 06/2021-22 Trust, Bank Name: ICICI Bank, Branch: Bandra (E) Mumbai, IFSC Code: ICIC0003449
Date of E-Auction & Time: LOT 1: 20th May 2026 (Wednesday) Between 11.00 A.M and 12.00 Noon
LOT 2: 20th May 2026 (Wednesday) Between 12.00 Noon and 1.00 P.M.
Last date and time for submission of bid letter of participation/KYC Document/Proof of EMD: 18th May 2026 (Monday) before 04.00 PM
TERMS & CONDITION OF THE AUCTION: For detailed terms and conditions of the sale please refer to the link provided in Secured Creditor's (OARPL) website i.e. <http://omkaraarc.com/auction.php> or website of service provider i.e. <https://www.bankauctions.com>
STATUTORY NOTICE FOR SALE UNDER Rule 8(6) r/w 9(1) OF SECURITY INTEREST (ENFORCEMENT) RULES, 2002
This notice is also a mandatory notice of not less than 30 (Thirty) days to the Borrower(s) of the above loan account under Rule 8(6) r/w 9(1), of Security Interest (Enforcement) Rule, 2002 and provisions of Securitization & Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, informing them about holding of auction/sale through e-auction on the above referred date and time with an advice to redeem the assets if so desired by them, by paying the outstanding dues as mentioned herein above together with further interest from 16.04.2026 and all costs charges and expenses any time before the closure of the Sale. In case of default in payment, the property (ies) shall at the discretion of the Authorized Officer/Secured Creditor be sold through any of the modes as prescribed under Rule 8 (5) of Security Interest (Enforcement) Rule, 2002.

Date: 16.04.2026
Place: Chennai

(V.M. Divakaran)
Authorized Officer,
Mobile No: 99623 33307
Omkara Assets Reconstruction Pvt Ltd.
(acting in its capacity as Trustee of Omkara PS 06/2021-22 Trust)

IN THE COURT OF THE SUBORDINATE JUDGE OF AVINASHI
M.C.O.P.No. 241/2025

Harikrishnan ...Petitioner
Vs
The Managing Director,
rep by its authorized person,
Jose Kannanchira, Marks and Signs LLP,
KR Complex, Near YMCA, Kasaba Post,
Kannur Road, Kozhikode, Kerala- 673 001.
...2nd Respondent

NOTICE
The petitioner has filed the above case against you for claiming compensation for the accident which took place on 01-01-25. The above case is posted on 30-04-2026 for your appearance. If you have any valid objection in the above case, you have to appear in person or through your counsel on the said date before the aforesaid Hon'ble Court at 10.30 am. Otherwise the petition will be decided as prayed for.
**K.SELVANAYAGAM, B.A.,B.L.,
A.SURIYAPRAKASH, B.A., B.L.,**
Advocates, Tirupur-641 604.
Cell: 93454 16751, 95666 53334

S. E. RAILWAY – TENDER
e-Tender Notice No. : e-80-DYCEE
KGPW-KOEL-26-27, dated 15.04.2026.
Single tender is invited by Dy. Chief Electrical Engineer (Workshop)/Kharagpur Workshop, S.E. Railway for and on behalf of the President of India for the following Electrical work : **Name of the Work : D-Check maintenance of Kirloskar make Diesel Engines provided in Power Car at Kharagpur Workshop/S.E. Railway.**
Approx. Cost of work: ₹ 1,51,00,906.08.
The bid closing date and time of the e-Tender is on 05.05.2026 at 15.00 hrs. and **opening of the tender evaluation** will be done on 05.05.2026 after 15.30 hrs. Interested Tenderers may visit website www.ireps.gov.in for full details/description/specification of the tender and submit their bid online. In no case manual tenders for this work will be accepted. (PR-53)

SCHEDULE II
FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF PRESSCOM PRODUCTS PRIVATE LIMITED [CIN: U29199TZ1995PTC008665]
RELEVANT PARTICULARS

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	PRESSCOM PRODUCTS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	02-12-1998
3.	Authority under which corporate debtor is incorporated / registered	ROC Coimbatore
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U29199TZ1995PTC008665
5.	Address of the registered office and principal office (if any) of corporate debtor	PLOT NO 69 BSIPCOT INDUSTRIAL COMPLEX PHASE II, HOSUR, Tamil Nadu, India - 635109
6.	Date of closure of Insolvency Resolution Process	02/05/2023
7.	Liquidation commencement date of corporate debtor	26/03/2026 [order came into knowledge of liquidator on 11/04/2026]
8.	Name and registration number of the insolvency professional acting as liquidator	SANJAY MEHRA Registration Number: IBI/PA-001/ IP-P01818/2019-20/12784
9.	Address and e-mail of the liquidator, as registered with the Board	B-11, Third Floor, Geetanjali Enclave, Opp Aurbindo College, New Delhi-110017 sanjay.mehra64@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	B-11, Third Floor, Geetanjali Enclave, Opp Aurbindo College, New Delhi-110017 cirpresscom@gmail.com
11.	Last date for submission of claims	11/05/2026

Notice is hereby given that the National Company Law Tribunal, Chennai Bench has ordered the commencement of liquidation of the Presscom Products Private Limited on 26th March, 2026 [The order came into knowledge of liquidator on 11/04/2026]. The stakeholders of Presscom Products Private Limited are hereby called upon to submit their claims with proof on or before 11TH MAY, 2026, to the liquidator at the address mentioned against item no. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties. In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38. Sd/-
SANJAY MEHRA
Date: 16th April, 2026
Place: New Delhi
Liquidator of Presscom Products Private Limited
IBBI Registration No. IBI/PA-001/ IP-P01818/2019-20/12784



PIRAMAL FINANCE LIMITED
(Formerly known as Piramal Capital and Housing Finance Limited)
Kalpalithika Towers, Old No.24, New No. 35, 3rd Floor, Ambattur Road, Ashok Nagar Main Road, Kodambakkam, Chennai-600 024. Email: Vikram.Natarajan@piramal.com

APPENDIX IV - POSSESSION NOTICE (for immovable property)
Whereas, the undersigned being the Authorized Officer of PIRAMAL FINANCE LIMITED earlier known as Piramal Capital and Housing Finance Limited under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, Demand Notice(s) issued by the Authorized Officer of the company to the Borrower(s) / Guarantor(s) mentioned herein below to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to the Borrower(s) / Guarantor(s) and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of the Section 13 of the said Act read with Rule 8 of the Security Interest Enforcement rules, 2002. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of PGHL for an amount as mentioned herein under with interest thereon.

S. No.	Name of the Borrower(s) / Guarantor(s)	Demand Notice Amount	Date of Possession
1.	Loan Appl No (HLSA0006259 & XBL0055100) (Borrower) Yoganand Sasikala (Co-Borrower 1) Yoganand S	16-Jan-2026 For Rs. 48,13,125.00/-	10-04-2026
Description of Secured Asset (Immovable Property): Residential Flat No F1 in the first floor on the project named known as Rockfort Pillars Having a super built up area of 786 Sq Ft inclusive of common area together with undivided share of 355 Sq Ft land out of northern portion of land measuring 1196 Sq Ft bearing in Plot No 9 Sri balaji Nagar Part 3A puzhal Chennai comprised in old survey No 250 Patta No 1995 As per Patta New Survey No.250/11 Old Patta No. 16635 Present patta No.16619 as per Patta present survey No.250/11B Situated at puzhal village madhavaram Taluk Chennai District on the land. East By : 24 Feet Road West By : Plot No. 18 North By : Plot No. 8 South By : Remaining Portion of Plot No.9			
2.	Loan Appl No (BLSA00039584 & XBL051V00076E7) (Borrower) Dhasekar V (Co-Borrower 1) Anandhi	16-Jan-2026 For Rs. 24,12,452.00/-	10-04-2026
Description of Secured Asset (Immovable Property): All that piece and parcel of the land and building property measuring an extent of 825 Sq. Ft. out of 2179 Sq. Ft. comprised in old S. No. 693/1, New S. Nos.802/178, 802/B, as per Patta No. 688, Situated at No. 103, Kovattur Village, Thuvattur Panchayath, Cheyyur Taluk, Kanchipuram District within the Registration District of Kanchipuram and Sub-Registration office at Cheyyur. East By : Vacant Land Belongs to Mr. Jayaram Menon By : Road North By : Vacant Land Belongs to Mrs. Kala South By : Remaining Vacant Land Belongs to Mrs. Kala and Mr. Rajendra			
3.	Loan Appl No (HLSA0008F845) (Borrower) Mohammed Ashtaq (Co-Borrower 1) Faritha Tazeen	16-Jan-2026 For Rs. 31,13,039.00/-	10-04-2026
Description of Secured Asset (Immovable Property): All that piece and parcel of land and building situated at Door No.6, Union Road, Nalambur Village, Madhavayal TK, Tiruvallur Dt., admeasuring 400 Sq.Ft. of land comprised in Old Survey No.162/1 Part, Patta No.84 as per Patta New Survey No.162/6 situate within the SubRegistration District of Villivakkam and Registration District of North Chennai. East By : Canal, T.S. No.162/21 West By : Plot belongs to Mr. Raghu and 3 feet Common Passage North By : Plot belongs to Mr. Raj and Mrs. Selvi, T.S. No.162/15 South By : Plot belongs to Mr. Raghu, T.S.No.162/17			
4.	Loan Appl No (15600000244) (Borrower) Arun Kumar R (Co-Borrower 1) Sukanya Arun	16-Jan-2026 For Rs. 25,54,495.00/-	13-04-2026
Description of Secured Asset (Immovable Property): All that piece and parcel of the land and building situated at Door No.6, Union Road, Nalambur Village, Madhavayal TK, Tiruvallur Dt., admeasuring 400 Sq.Ft. of land comprised in Old Survey No.162/1 Part, Patta No.84 as per Patta New Survey No.162/6 situate within the SubRegistration District of Villivakkam and Registration District of North Chennai. East By : Canal, T.S. No.162/21 West By : Plot belongs to Mr. Raghu and 3 feet Common Passage North By : Plot belongs to Mr. Raj and Mrs. Selvi, T.S. No.162/15 South By : Plot belongs to Mr. Raghu, T.S.No.162/17			
5.	Loan Appl No (17000000555) (Borrower) Muthamizh R (Co-Borrower 1) Jayasree M	17-Aug-2024 For Rs. 56,29,426.00/-	15-04-2026
Description of Secured Asset (Immovable Property): All That Piece and parcel of land and building bearing Plot No 1 Comprised in S No.299/1 & 299/3 Part and TDS No.4/5 part & 1/1 Part Measuring with an extent of 568 of UDS out of 2518 Sq Ft Along with 99 Sq Ft of UDS Passage land out of 1414 Sq Ft together with double bedroom Flat Bearing Flat No S-1 in Second floor Block No 9 (Pearl) Built up area of 933 Sq Ft and one and one covered car park Situated at Block No 5 Ward No D -Siyams Riveria Thirumullaivoyal Village Ambattur Taluk Thiruvallur District and bounded on the North By : 12 Feet Wide Passage South By : Land belongs to Mr. Dennis @ Dennis Kumar in T S No.4/9 East By : 0 Block Plot No 2 West By : Block 3@0 Wide Road East By : 20 Feet Road West By : Land belongs to Mr. Chandrasekar North By : Plot No.C2-73 feet 1 inch South By : S. No. 343 belongs to Mr. Natesa Naicker			

Date: 15-04-2026; Place : Chennai
Authorised Officer, PIRAMAL FINANCE LIMITED